- (b) if not, by when Government would be able to repatriate fugitive economic offenders; and
- (c) the details of the number of persons who fled the country along with the amount taken by them during the last three years and the action taken against them by Government?

THE MINISTER OF STATE IN THE MINISTRY OF FINANCE (SHRI SHIV PRATAP SHUKLA): (a) No, Sir.

- (b) Government is exploring all possible channels including legal channels to get the economic offenders repatriated.
- (c) Action has been initiated against 7 persons under Fugitive Economic Offenders Act, 2018, in Competent Court. Amount involved is ₹ 27968.83 crores.

Reimbursement to Tamil Nadu from GST collection

846. DR. V. MAITREYAN: Will the Minister of FINANCE be pleased to state:

- (a) whether Government has generated income as expected from GST collections since the introduction of GST;
 - (b) if so, the details thereof;
 - (c) the details of the GST collected in the last one year, State-wise;
- (d) whether Government has paid any refunds to the States/UTs from the IGST collections; and
 - (e) if so, the details thereof and the amount reimbursed to Tamil Nadu?

THE MINISTER OF STATE IN THE MINISTRY OF FINANCE (SHRI SHIV PRATAP SHUKLA): (a) and (b) The month-wise gross collection of Central Goods and Services Tax (CGST), State Goods and Services Tax (SGST), Integrated Goods and Services Tax (IGST) and Cess for FY 2017-18 and FY 2018-19 are as under:—

Month	GST collection (₹ in crore)	
	2017-18	2018-19
1	2	3
April	-	1,03,459
May	-	94,016

Written Answers to	[18 December, 2018]	Unstarred Questions 101
1	2	3
June	-	95,610
July	-	96,483
August	95,633	93,960
September	94,064	94,442
October	93,333	100,710
November	83,780	97,637
December	84,314	-
January	89,825	-
February	85,962	-
March	92,167	-
AVERAGE	89,885	97,040

From the above Table, it is clear that GST collection in the current FY (2018-19) has been showing improvement compared to last FY (2017-18) except for the month of August, 2018.

(c) Details are given in the Statement (See below).

(d) and (e) The Integrated Goods and Services Tax (IGST) collected by the Centre has been either apportioned in case of final consumption or settled in case of cross-utilisation between Centre and States in terms of Sections 17 and Section 18 respectively of Integrated Goods and Services Tax Act, 2017. The residual IGST available with the Centre after apportionment/settlement has been settled *ad-hoc* basis from time to time. ₹ 8706 crore (July'17-March'18) and ₹ 11830 crore (April'18-November'18) has been settled to Tamil Nadu from IGST which includes *ad-hoc* settlement.

Statement

State-wise SGST collection in 2017-18 (August'17 - March'18)

Sl. No. State/Union Territory		Amount (₹ in crore)
1.	Jammu and Kashmir	2,611
2.	Himachal Pradesh	1,833
3.	Punjab	7,901

S1. N	Io. State/Union Territory	Amount (₹ in crore
4.	Chandigarh	800
5.	Uttarakhand	2,611
6.	Haryana	10,845
7.	Delhi	13,625
8.	Rajasthan	12,190
9.	Uttar Pradesh	25,455
10.	Bihar	6,746
11.	Sikkim	193
12.	Arunachal Pradesh	224
13.	Nagaland	188
14.	Manipur	302
15.	Mizoram	170
16.	Tripura	480
17.	Meghalaya	376
18.	Assam	4,077
19.	West Bengal	15,174
20.	Jharkhand	4,124
21.	Odisha	6,628
22.	Chhattisgarh	4,386
23.	Madhya Pradesh	9,818
24.	Gujarat	21,578
25.	Daman and Diu	116.00
26.	Dadra and Nagar Haveli	235
27.	Maharashtra	50,876

[RAJYA SABHA]

Unstarred Questions

24,305

1,464

7

102 Written Answers to

28.

29.

30.

Karnataka

Lakshadweep

Goa

Sl. No. State/Union Territory		Amount (₹ in crore)
31.	Kerala	12,292
32.	Tamil Nadu	24,907
33.	Puducherry	519
34.	Andaman and Nicobar Islands	157
35.	Telangana	13,073
36.	Andhra Pradesh	10,826

Interest free loan to meritorious students of technical and professional studies

 $\dagger 847.$ SHRI AHMAD ASHFAQUE KARIM: Will the Minister of FINANCE be pleased to state:

- (a) whether Government has any plan to provide interest free loan through financial institutes to those students who pass competitive exams in their pursuit of technical and professional courses so that they can complete their studies;
- (b) whether it is in the interest of the country to provide such facility to such meritorious students; and
 - (c) if not, the reasons therefor?

THE MINISTER OF STATE IN THE MINISTRY OF FINANCE (SHRI SHIV PRATAP SHUKLA): (a) to (c) As per the Model Educational Loan Scheme of Indian Banks' Association (IBA), there is no provision to provide interest free education loan to the students. However, for the students belonging to economically weaker sections, an interest subsidy scheme on educational loans is in place. Under the scheme full interest subsidy is available during the period of moratorium on educational loans upto ₹ 7.50 lakh disbursed on or after 1st April, 2009.

Further, the Model Educational Loan Scheme of IBA provides for certain concessions on educational loans which *inter alia* includes, (i) simple interest rate during the study period and up to the commencement of the repayment, (ii) 1% interest concession if interest is serviced during the study period and subsequent moratorium period prior to the commencement of the repayment, (iii) 0.5% concession in the interest rate to the girl students, (iv) rebate in Income tax to the extent of interest paid on education loan.

[†]Original notice of the question was received in Hindi.